(b) if so, whether Government would consider to constitute a fact finding committee of experts to assess its replicability elsewhere in the country?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) Under Forest Rights Act, 2006 (FRA), the process of recognition and vesting of forest rights on forest dwelling Scheduled Tribes and other Traditional Forest Dwellers starts with Gram Sabha and it is completed at the District Level Committee. FRA does not mandate any NGO for its implementation.

(b) Does not arise.

Improvement in land records

- 1667. SHRI K.V.P. RAMACHANDRA RAO: Will the Minister of RURAL DEVELOPMENT be pleased to state :
- (a) whether land acquisition is undermined largely by distortions in land markets and coercive methods by Government agencies; and
- (b) whether Government would undertake a nation-wide effort to improve the state of land records and register of land titles and to bring about uniformity in the conversion of land use from agriculture to non-agriculture at affordable cost?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) and (b) Under the Land Acquisition Act, 1894 and also under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013, the appropriate Governments acquire land. As such, land and its management is a State subject as per entry 18 and 45 of the Second List of Seventh Schedule of the Constitution of India. Thus, land records and land titles are maintained by the respective State Governments. Government of India is implementing National Land Records Modernization Programme (NLRMP) which was launched in the year 2008-09 for *inter-alia* computerization of land records, survey/resurvey, connectivity among revenue and registration offices, digitization of textual and spatial data and integration between textual and spatial data.

Problems in implementation of MGNREGA

1668. SHRI PANKAJ BORA: Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether it is a fact that in the last eight months no work has been given to two crore families in the country under the rural job guarantee scheme and if so, whether it is a failure of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA);